

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 324/TT/2023

Subject	:	Petition for determination of transmission tariff of the deemed inter-State transmission lines owned by West Bengal State Electricity Transmission Company Limited (WBSETCL) with the transmission system operated by Central Transmission Utility of India Limited (CTUIL) for inclusion in PoC transmission charges for the period 2019-20 to 2023-24 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.
Date of Hearing	:	31.1.2024
Coram	:	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	West Bengal State Electricity Transmission Company Limited (WBSETCL)
Respondents	:	Central Transmission Utility of India Limited (CTUIL)
Parties Present	:	Ms. Molshree Bhatnagar, Advocate, WBSETCL Shri Nimesh Jha, Advocate, WBSETCL Shri Shubham Singh, WBSETCL

Record of Proceedings

The present petition is filed by West Bengal State Electricity Transmission Company Limited (WBSETCL) for the determination of transmission tariff for the 2019-24 period in respect of two deemed inter-State transmission lines owned by the Petitioner with the transmission system operated by the Central Transmission Utility of India Limited (CTUIL), namely, 400 kV Kolaghat-Baripada S/C and 220 KV Santaldih-Chandil S/C.

2. The Commission directed the Petitioner to implead all the beneficiaries of the Eastern Region as Respondents and to file a revised "Memo of Parties" and to provide the petition to the Respondents by 9.2.2024. The Commission further directed the Petitioner to submit the following details on an affidavit with an advance copy to the Respondents by 16.2.2024:

- i. The SLD of the transmission assets covered in the instant petition;
- ii. Whether there is any Power Supply Agreement between the two States as the transmission lines covered in the instant petitioner are inter-State lines?



- iii. Whether the energy transfer through the inter-State transmission lines is being accounted for by RLDC?
 - iv. Operational status and the year-wise power flow details of the transmission assets for the period 2019-20 to 2023-24.
 - v. The availability of the transmission lines for the years 2019-20 to 2023-24, duly certified by the respective RLDC.
 - vi. The Petitioner has LILoed the 400 kV Kolaghat-Baripada Transmission S/C line at Kharagpur 400 kV Sub-station on 28.4.2012. The purpose of the creation of LILo of the transmission line. Due to the creation of LILo, whether the length of the transmission line under ISTS is changed, and if so, submit the new length of the ISTS portion.
3. The Commission further directed the Respondents to file a reply by 1.3.2024, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 9.3.2024. The Commission observed that the due date of filing the reply and rejoinder should be strictly adhered to and no extension of time shall be granted.
4. The petition will be listed for final hearing on 13.3.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

